IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 7567 of 2017

Israil Ansari .... Petitioner

Versus

The State of Jharkhand & Others .... Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK

(Through Video Conferencing)

For the Petitioner : Mr. A.K. Sahani, Advocate

For the Respondent-State : Mr. Rohan Kashyap, AC to SC-IV

07/09.09.2021 Heard the parties.

It appears that this case requires hearing.

Admit.

Parties have already appeared and as such no notice is required to be issued.

Rule is made returnable after six months.

Parties may file their affidavits and exchange pleadings.

(Dr. S. N. Pathak, J.)

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